

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) Two.

(b) Although there had been some shortage in the availability of indigenous steel and delayed deliveries thereof, over sixty per cent of the capacity for manufacture of Liquefied Petroleum Gas Cylinders was being utilised during the last two years.

No industrial licence is required to be obtained by entrepreneurs for the manufacture of gas cylinders, as this item is not included in the First Schedule to the Industries (Development & Regulation) Act, 1951 and does not therefore attract its provisions.

M/s. Hyderabad Allwyn Metal Works Ltd, Hyderabad, (a company belonging to the Birla Group) had informed the Government that they would be diversifying their existing lines of manufacture of furniture, refrigerators, bus-bodies, etc for the manufacture of a new article, viz. Liquefied Petroleum Gas Cylinders, in terms of the Ministry of Industry Press Note dated 27-10-1966, allowing industrial undertakings to diversify production by the manufacture of new article without any specific licence within the stipulations made in it. This information was noted. No specific approval of the Government to M/s. Hyderabad Allwyn Metal Works Ltd, taking up manufacture of domestic gas cylinders in the manner proposed by the company was called for.

(c) Does not arise.

#### Price of Commercial Vehicles

\*1306. Shri Sidheshwar Prasad: Will the Minister of Industrial Development and Company Affairs be pleased to refer to the reply given to Starred Question No. 705 on the 23rd June, 1967 and state:

(a) the price of the commercial vehicles before the lifting of price

control and what are the prices now; and

(b) whether the lifting of price control has had any effect on the prices of other vehicles?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) A statement is laid on the Table of the House [Placed in Library. See No LT-1183/67].

(b) No, Sir.

#### Heavy Engineering Corporation, Ranchi

\*1307. Shri K. Ramani:  
Shri Umamath;  
Shri Jyotirmoy Basu;  
Shri E. K. Nayanar;  
Shri K. Anirudhan;  
Shri K. M. Abraham:

Will the Minister of Industrial Development and Company Affairs be pleased to state.

(a) whether the decision to diversify the production of items by Heavy Engineering Corporation was taken during 1965;

(b) if so, whether the decision has been implemented in full,

(c) whether the production targets have been fulfilled after diversification; and

(d) if not, the reasons therefor?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) and (b) In order to take care of possible idle capacity due to insufficient orders for Steel Plant equipment, the Company has under constant review the question of diversification since 1965. Most of the schemes are still under examination.

(c) and (d). Do not arise

#### "Licensed Measurers" at Calcutta Port

\*1308. Shri Indrajit Gupta: Will the Minister of Commerce be pleased to state,

(a) whether he is aware of the

functions performed at Calcutta Port by the organisation known as "Licensed Measurers";

(b) whether this organisation renders essential service in combating under-invoicing by checking, weighing and measuring of export consignments; and

(c) if so, whether Government propose to bring the "Licensed Measurers" under the direct control of Government instead of its present private management?

The Minister of Commerce (Shri Dinesh Singh): (a) and (b). The functions performed at Calcutta port by the "Licensed Measurers" relate to weighing and measurement of size of export cargoes for calculation of freight. The organisation issues certificates of weighing and measurement, which are accepted by steamer agents and foreign buyers.

(c) Does not arise.

**Purchase of Electronic Computers by the M.&A.M.C.**

\*1309. Shri Umanath:  
Shri Jyotirmoy Basu:  
Shri Bhagaban Das:  
Shri K. Anirudhan:  
Shri E. K. Nayanar:  
Shri K. Ramani:  
Shri P. P. Esthose:  
Shri K. M. Abraham:

Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether the Mining and Allied Machinery Corporation has signed an agreement with the International Business Machines for the supply of two electronic computers;

(b) if so, the details thereof;

(c) whether the management is considering the question of retrenching some workers employed in the plant; and

(d) if so, the steps taken by Government in the matter?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) and (b). A statement is laid on the Table of the House. [Placed in Library. See No LT-1134/67].

(c) No, Sir.

(d) Does not arise.

**Shifting of Industries from Crowded Areas of Delhi**

\*1310. Shri Yajna Datt Sharma: Will the Minister of Industrial Development and Company Affairs be pleased to state:

(a) whether it is a fact that the Delhi Administration has a proposal to advance loans to enable industries to move out from crowded residential areas in the Capital;

(b) if so, whether the Delhi Administration has forwarded the proposal to the Central Government asking for the Central assistance; and

(c) the main features of the proposal?

The Minister of Industrial Development and Company Affairs (Shri F. A. Ahmed): (a) The Delhi Administration have already started giving loans to enable industries to move out from non-conforming areas to conforming areas.

(b) The proposal was forwarded as a part of the Third Plan schemes which was accepted by the Government of India.

(c) Loans are advanced for purchase of industrial plots and construction of factory buildings, to those industries, which are allotted alternative sites for their relocation in the industrial areas as indicated in the